

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.4**

Excise Appeal No.78287 of 2018

(Arising out of Order-in-Appeal No.206/KA-I/2018 dated 12.06.2018 passed by
Commissioner of Central Tax, Kolkata Audit-I CGST & CX Commissionerate, Kolkata.)

**M/s. Reckitt Benckiser India Private Limited
(Formerly known as Reckitt Benckiser India Limited)**

(Plot No.48, Sector-32, Institutional Area, Gurgaon-122001, Haryana AND
Branch office at Diamond Prestige, Third Floor, Flat No.315 41A, AJC Bose Road,
Kolkata-7000017.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri Subrata Debnath, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75883/2023

DATE OF HEARING : 30 June 2023

DATE OF DECISION : 30 June 2023

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

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